

12.05 hrs.

PAPERS LAID ON THE TABLE

AWARD OF LABOUR COURT, ANDAMAN AND NICOBAR ISLANDS AND RAJASTHAN BHOODAN YAGNA BOARD (RECONSTITUTION) ORDER.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table—

(i) a copy of each of the following papers under sub-section (2) of section 17A of the Industrial Disputes Act, 1947:—

(a) The award of the Labour Court, Andaman and Nicobar Islands, Port Blair, in Industrial Dispute No. 2 of 1959 published in Andaman Nicobar Gazette Notification No. IDA|17|3 dated the 5th July, 1959.

(b) Notification No. 129|59 published in Andaman Nicobar Gazette dated the 30th September 1959, rejecting the above award. [*Placed in Library. See No. LT-2128|60*].

(ii) The Rajasthan Bhoodan Yagna Board (Reconstitution) Order, 1960, published in Notification No. GSR 406 dated the 8th April 1960, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [*Placed in Library. See No. LT-2129|60*].

12.06 hrs.

POINT RE: DISCUSSION OF SINO-INDIAN RELATIONS

Shri Goray (Poona): Regarding the discussion on Sino-Indian relations which you promised to allow, would you give us a full day instead of two hours, because the Prime Minister himself may take about 1½ hours?

Mr. Speaker: No, no. We have fixed it for Friday. I had originally thought that it could be taken up at 3 P.M.

and concluded at 5 P.M. or 5.30 P.M. But that day being a non-official day, we will start the discussion earlier, at 12 noon or 12.30 P.M. and carry on for 2 or 2½ hours, whatever is the time available. After that, we will take up non-official business.

Shri Goray: Suppose we agree to forego that.

Mr. Speaker: There are other hon. Members who will not agree to that.

Shrimati Renu Chakravartty (Basirhat): I have no objection to having a full day's debate on Sino-Indian relations. But that time will have to be from the official time. We have never agreed to give up the time for non-official business.

Shri Braj Raj Singh (Firozabad): The Minister of Parliamentary Affairs announced yesterday that two day-yet-named Motions fixed for today and tomorrow had been cancelled. Thereby we have saved 4 hours. Again, another Motion fixed for discussion was not taken up. So we have in all saved 6 hours from the official time.

Mr. Speaker: We cannot make that into one day and devote it for this discussion.

Sardar Hukam Singh (Bhatinda): The Motion which was to be taken yesterday was not taken up because none of the Members concerned was present.

Shri Braj Raj Singh: I am not accusing anybody.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): We are already behind schedule by two or three hours. So we have to make up for that time also.

Shri Goray: Within two or three hours, how can this matter be discussed? There are so many issues involved.

Mr. Speaker: It can be discussed.

Shri Mahanty (Dhenkanal): We had given notice of an adjournment motion which you have been pleased to disallow. I am not pressing for that now. But I would like to know from the hon. Prime Minister whether the news about further Chinese incursion reported in the papers is true or not.

Mr. Speaker: It will all come up day after tomorrow. It is not far off. (*Interruptions*).

Shri Hem Barua (Gauhati): We want a reply from the Prime Minister. This news has been put in headlines in the newspapers. The Prime Minister must give some information about it.

Mr. Speaker: Hon. Members will have an opportunity to raise this matter at the time of the discussion on Friday (*Interruptions*.) I am afraid hon. Members are once again, by spurts, obstructing the work of the House.

Shri Mahanty: We do not.

Mr. Speaker: Recently, from time to time, encroachment or other has been reported in the newspapers. Each time it appears in the Press, am I to allow an adjournment motion, particularly in view of the fact that we are going to have a discussion day after tomorrow (*Interruptions*)?

Order, order. Hon. Members cannot think that their opinions alone are right. (*Interruptions*).

Shri Braj Raj Singh: They are 200 miles inside. (*Interruptions*).

Mr. Speaker: Order, order. Those 200 miles are not going to shrink or increase by day after tomorrow. Hon. Members will hold their souls in patience. Shri Gopala Reddi.

12.10½ hrs.

PAPERS LAID ON THE TABLE—
contd.

NOTIFICATION UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of Shri Gopala Reddi, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of Notification No. G.S.R. 420 dated the 16th April, 1960. [Placed in Library. See No. LT-2130] 60).

12.11 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FOURTH REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions.

12.11½ hrs.

ESTIMATES COMMITTEE

NINETY-THIRD AND NINETY-FOURTH REPORTS

Shri Dasappa (Bangalore): Sir, I beg to present the following Reports of the Estimates Committee:—

(1) Ninety-third Report on the Ministry of Steel, Mines & Fuel—National Coal Development Corporation Ltd., Ranchi (Reports and Accounts); and

(2) Ninety-fourth Report on the Ministry of Commerce & Industry—Hindustan Machine Tools Ltd., Bangalore (Reports and Accounts).